

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.199/2019

Date of Decision: 8th July, 2019

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Dr. Prajna Barapatre (Zode)
wife of Pradip V. Barapatre,
Date of Birth: 30.05.1965,
age: 53 years 8 months,
working as Additional Chief Medical Officer
(Group 'A' Post), under Chief Medical
Officer's office, Central Hospital Complex,
S.E.C. Railway, BILASPUR (Chhattisgarh)
495 004, and residing at : Vb-10/2, Railway
Officers' Colony, Bilaspur, District-Bilaspur,
State : Chhattisgarh, Pin Code – 495 004.

... *Applicant*

(By Advocate Shri R.G. Walia)

Versus

1. Union of India
Through : Secretary
Railway Board,
Rail Bhavan, Raisina Road,
Rafi Ahmed Kidwai Marg,
New Delhi – 110 011.

2. General Manager,
Central Railway
Headquarters Office
Chhatrapati Shivaji Maharaj
Terminus (CSMT),
Mumbai – 400 001.

3. Chief Medical Director,
Central Railway,
Dr. Babasaheb Ambedkar Hospital
MD's Office, Central Railway,
Byculla, Mumbai – 400 027 ... *Respondents*

ORDER (ORAL)

Per : Shri R. Vijaykumar, Member (A)

The applicant alleges that she has been passed over for upgradation to the Senior Administrative Grade under the Dynamic Assured Career Progression Scheme of the respondents and that in orders dated 09.05.2016, her juniors have been granted this facility and she has named one Dr Sushma Chandradas Tambe who has been given these benefits vide these orders. She, therefore represented to the respondents on 11.05.2016, 21.05.2016 and again on 27.01.2017 but no reply has been received from the Competent Authority in regard to her representations. The Competent Authority in question is stated to be respondent No.1.

2. Considering that the respondents have not dealt with her representations, directions are issued to respondent No.1 to pass a reasoned and speaking order within six weeks from the date of receipt of a certified copy of this order and to communicate the orders to the applicant within two weeks thereafter.

3. It is also made clear that we have not made any observations on the merits of the case or on the legal issues contained therein.

4. In the aforesaid terms, this Original Application is disposed of without any order as to cost.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

ma.

JD
09/7/19

